

THE GAUHATI HIGH COURT AT GUWAHATI
(HIGH COURT OF ASSAM, NAGALAND, MIZORAM AND ARUNACHAL PRADESH)

NO.HC.VII-205/2013/903/A

From :- Shri Kaushik Kumar Sharma,
Jt. Registrar (Vigilance),
Gauhati High Court,
Guwahati.

To, Syed Imdadur Rahman,
Addl. District & Sessions Judge,
Charaideo, Sonari, Assam.

Dated Guwahati the ^{4th} February, 2021.

Sub: **Vehicle permission.**

Ref:- Your letter No.ADSJC/23/2021, dtd 29.01.2021

Sir,

With reference to the above, I am directed to inform you that you have been directed to place your application for permission to take the allotted official vehicle to your home at Guwahati from Sonari w.e.f. 30.01.2021 to 01.02.2021, before the District & Sessions Judge, Sivasagar.

Yours faithfully,

sd/-

905

JT.REGISTRAR(VIGILANCE)

Memo NO.HC.VII-205/2013/905/A, dated 4.2.2021

Copy to:

1. The District & Sessions Judge, Sivasagar. You have been directed to dispose of the matter of Shri Syed Imdadur Rahman, Addl. District & Sessions Judge, Charaideo, Sonari, Assam at your level.
2. The Project Manager, Gauhati High Court.


JT.REGISTRAR(VIGILANCE)

Rosa